

[Shri Raj Bahadur]

moy Bosu and Goddess Saraswati will have to come and fall at your feet !

MR. SPEAKER : She is so much afraid of him.

SHRI RAJ BAHADUR : Mr. Jyotirmoy Bosu, who can match the knowledge that you have got ?

SHRI S. M. BANERJEE : Saraswati is not a Member of the House. Her name should not be dragged in here.

SHRI RAJ BAHADUR : We have already included for discussion a motion on development schemes in backward areas. I do take note of the suggestion that has been made by Mr. Daschowdhury that the question of other backward areas should also be considered. That I will communicate to the Minister concerned.

As regards the allotment of priority in regard to any particular Bills or motions, I would state that it is the accepted rule of this House and Parliament, that it is entirely in the discretion of the Government to choose and allot priority in regard to any item of legislature business and I do not want to mention anything more on this suggestion (*Interruptions*).

श्री हुकम चन्द कच्छबाय : लोक सभा में जो गैडवुल्ड कास्ट एमेंडमेंट बिल ध्राया था घीर जो लैप्स हो गया था, उसके बारे में कुछ नहीं बताया गया है ।

SHRI RAJ BAHADUR : I will certainly communicate it to the Minister. That I have said. About the *Ganapurti* Bill I think if Mr. Kachwai bears in mind the agreement that was solemnly entered into with the Opposition Parties not to raise the question of quorum during lunch hour or after 6 O' clock and that the opposition should at least have 15 members on their benches if there are 15 members there, no "*Ganapurti*" Bill be required.

SHRI K. S. CHAVDA : He has not replied to me... (*Interruptions*).

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : May I with your permission clarify one small point? Some reference was made regarding lighting in Raj Ghat and Shantivan. The Prime Minister has ordered that there should be no lighting except in a few restricted buildings like the Parliament House, North Block, South Block and so on...

SHRI JYOTIRMOY BOSU : What are the 'so on'?

SHRI K. C. PANT : Only five buildings. I can find out and let you know. Outside these five buildings, if there is lighting anywhere else, it will be normal lighting. If there is any extra lighting, it should be reduced. We have deliberately taken a decision that extra lighting and feasting, etc., should be reduced to the minimum because of the food situation.

MR. SPEAKER : That is a good decision.

SHRI H. M. PATEL (Dhandhuka) : Just one point. It is reported that Shantivan will be lighted but the other two will not be illuminated. That is the point.

SHRI K. C. PANT : That is the point that I have clarified. Apart from the five buildings I have mentioned, other places are not going to be lighted.

13.21 hrs

STATEMENT RE. ASIANS IN UGANDA

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : The House will be aware that on 4th August, 1972, President Amin of Uganda made an announcement that British passport-holders of Asian origin in Uganda would be

required to leave the country within a period of three months. On August, 9, President Amin called a meeting of the High Commissioners in Kampala of the U.K. and India and of the Envoy of Pakistan to apprise them of his Governments' decision. Although we are awaiting from our High Commissioner in Uganda a full report on this meeting, it is understood that nationals of India, Pakistan and Bangladesh would also be included in the scope of his earlier announcement, but that certain categories of persons whose details have yet to be specified would be exempt.

As far as British passport-holders are concerned, the House is aware that it has been the principled stand of the Government of India that U.K. nationals are the entire responsibility of the U. K. Government and are entitled to free entry into the U.K. without any discrimination. We are aware that the Governments of Uganda and the U.K. have had discussions on these matters and we hope that large-scale panic, dislocation or hardship will be avoided and the practical and human issues satisfactorily resolved.

Meanwhile, Government have considered it necessary to take steps to prevent the entry into India, in haste and panic of large numbers of British passport-holding persons. With immediate effect, therefore, a *visa* system has been put in force to regulate the entry into India of citizens of the U.K. and Colonies who are ordinarily resident in Uganda. Government are not oblivious of the fact that many of the affected persons have social, cultural and traditional links with India, and the *visa* system will make adequate provision for these requirements.

As regards Indian nationals resident in Uganda, the number registered with our High Commission is about 3,000. Details

are awaited as to how many of these would come within the purview of the Ugandan Government's new decisions. We have always viewed with understanding the aspirations of African countries to regulate their internal affairs in the best interests of their citizens. We are in touch with the Ugandan authorities and I can assure the House that we shall do every thing we can to protect the interests of Indian nationals there and ensure that those of them eventually affected are treated equitably, humanely and with dignity.

SHRI P. K. DEO (Kalahandi) : I would like to know

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I have written to you already . .

MR. SPEAKER : There can be no questions after this. No questions can be there after the Minister's statement . .

SHRI P. K. DEO : I would like to know one thing from the hon. Minister. What is the attitude of Government towards those of Indian origin and having British passports?

MR. SPEAKER : They can discuss this later on, but not after this statement.

SHRI JYOTIRMOY BOSU : If we get up without writing, you say 'Why don't you write earlier' ?

MR. SPEAKER : Is he not tired?

SHRI JYOTIRMOY BOSU : It is a very important matter.

The hon. Minister has not given any clear information . . .

MR. SPEAKER : Let him not get up without my permission. I am sorry . .

SHRI JYOTIRMOY BOSU : The High Commissioner's meeting convened by President Amin took place days ago. Why is it that this Government is unable to give clear and specific information about this matter ?

MR. SPEAKER : My only misfortune is that he is too near for me. Not a word will go on record, if he gets up without permission and speaks...

SHRI JYOTIRMOY BOSU : I wrote to you, Sir. How can you behave like that? You cannot behave like that. I wrote to you earlier....

MR. SPEAKER : I did not allow him to raise anything....

SHRI JYOTIRMOY BOSU : But you have not disallowed me.

MR. SPEAKER : I did not allow him.

SHRI JYOTIRMOY BOSU : Nobody informed me. Nobody informed me. How do you behave this? like (*Interruptions*).

SHRI R. S. PANDEY (Rajnandgaon) : It was very wrong on the part of the hon. Member to get excited and shout at you.

MR. SPEAKER : Let Shri Jyotirmoy Bosu please sit down. Let him not provoke me. Please let him not provoke me..

SHRI JYOTIRMOY BOSU : I shall sit down, but let me exercise my right. I have written to you already....

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : We also have some rights. Mr. Speaker, Sir, we on this side also have some rights.

SHRI JYOTIRMOY BOSU : The hon. Minister has failed to make mention of certain things, and these things are causing anxiety in our minds.

SHRI RAJ BAHADUR : We should not be denied those rights, Mr. Speaker Sir, Shri Jyotirmoy Bosu has said 'How dare you do that?' I ask you to take suitable notice of it.

MR. SPEAKER : Yes, he said so. I also heard it.

SHRI RAJ BAHADUR : We can also shout at the top of our voice....

SHRI JYOTIRMOY BOSU : I mean no disrespect to you, Sir....

MR. SPEAKER : Will he take back his words or not ?

SHRI JYOTIRMOY BOSU : What words?

MR. SPEAKER : 'How dare you' ?

SHRI JYOTIRMOY BOSU : What was it that I said?

MR. SPEAKER : The words 'How dare you'?

SHRI P. K. DEO : He never said it.

SHRI RAJ BAHADUR : He said it. Let the tape-record be played back and checked.

SHRI JYOTIRMOY BOSU : I wrote to you earlier....

MR. SPEAKER : First, let me know whether he withdraws his words or not ?

SHRI JYOTIRMOY BOSU : What did I say?

MR. SPEAKER : He said 'How dare you'?

SHRI JYOTIRMOY BOSU : I did not say that.

SHRI RAJ BAHADUR : He did say that.

SHRI JYOTIRMOY BOSU : I did not show disrespect to you. I also respect the Chair.

SHRI RAJ BAHADUR : He is doing it every hour, every minute. He deserves to be dealt with properly.

SHRI JYOTIRMOY BOSU : Do not shout. I did not want to show any disrespect to you. If I have offended you, I am sorry (*Interruptions*). We know how to behave. Some cipher Minister do not know. (*Interruptions*).

SHRI R. S. PANDEY : I am not referring to Shri Bosu. Sometimes it happens, many times it happens, that members of the Opposition just attack you, shouting and abusing. Ultimately, they say 'Sorry', or the matter is expunged. It is not sufficient to expunge such remarks. It is a matter of decorum of the House (*Interruptions*).

AN HON. MEMBER : Not all members of the Opposition do that. He is generalising (*Interruptions*).

SHRI R. S. PANDEY : You are the custodian of the House.

MR. SPEAKER : My impression is that not all the members, but some of them, do that. About Shri Jyotirmoy Bosu, sometimes he is very threatening, very rude. I have not at all liked it. I sometimes tell him softly, sometimes harshly. But he must know that the Chair has to perform its functions.

SHRI JYOTIRMOY BOSU : So have we.

MR. SPEAKER : You have to abide by the observations of the Chair. Interpretation of the rules by the Chair is final. That is not questioned.

SHRI JYOTIRMOY BOSU : May I make a submission? Since my name has been mentioned, I am entitled to make a personal explanation. I will cite examples here to show that I have acted under the rules (*Interruptions*).

If you do not call the House to order, I shall not obey any directions from you. I perform my functions here as per the rights conferred upon me by the rules of procedure of the House.

MR. SPEAKER : That does not mean that you should be rude to the Chair. The rules do not allow you to do so.

SHRI JYOTIRMOY BOSU : May I point out very humbly what I have to say?

MR. SPEAKER : That is all right. But if you present the rules in a threatening manner, in a rude manner, I cannot tolerate it.

SHRI JYOTIRMOY BOSU : May I point out that your authority is confined to the book of rules? Your authority is derived from the rules.

SHRI RAJ BAHADUR : On a point of order. He has just now said again that he will not abide by your orders. If he will not abide by your orders, whose orders will he comply with? Is it in order for him to say so?

SHRI P. K. DEO : He is putting something into his mouth.

MR. SPEAKER : We now proceed with the next business.

When he wants to submit something, he cannot say anything in his own way. Shri Pilloo Mody spoke, Shri Patel spoke. They said so many things, much stronger, but in a very dignified manner. Why can he not do like that?

SHRI JYOTIRMOY BOSU : I will try.

On a point of order under rule 376, I had written to you expressing my desire to raise certain things on the items 7 and 8.

MR. SPEAKER : On 7, he was allowed. On item 8, no question can be asked after the Minister makes the statement. This is the rule. So he cannot be allowed on that.

SHRI JYOTIRMOY BOSU : I am not at all asking a question.

[Shri Jyotirmoy Bosu]

I want to ask about the Kenya-Indian affairs which are agitating the mind....

MR. SPEAKER : No questions after the statement. Kindly sit down.

SHRI JYOTIRMOY BOSU : As you remember....

MR. SPEAKER : I ask you to sit down.

SHRI JYOTIRMOY BOSU : I said that.

MR. SPEAKER : That is not allowed.

SHRI JYOTIRMOY BOSU : I am saying that the Minister has given no positive information. We know nothing....

MR. SPEAKER : Order please.

13.31 hrs.

STATEMENT RE : CRITICALITY OF THE FIRST UNIT OF RAJASTHAN ATOMIC POWER PROJECT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : The first Unit of the Rajasthan Atomic Power Project located at Rawatbhata near the Ranapratap Sagar Dam on the Chambal went critical today at 10 hours 58-1/2 minutes I.S.T. After criticality a programme of further tests and experiments at various power levels will commence and last for a period of a few months. On the successful completion of these tests including the response of the system to the conditions existing in the grid, the Unit will be declared as operational.

I should like the House to know that this reactor has been constructed by the Indian Engineers and Scientists with the assistance of the Government of Canada through the Atomic Energy of Canada Limited and is the culmination of vigorous efforts on the part of the Department of Atomic Energy to make India self-sufficient in stages in the peaceful uses of atomic energy. Our collaboration with Canada is an old one, starting in 1956 with the construction of CIRUS reactor at Trombay.

The fuel for this reactor is natural uranium, and half of the initial fuel used for loading the reactor has been made at the Bhabha Atomic Research Centre from uranium produced in our mines at Jaguguda in Bihar by the Uranium Corporation of India Limited. The other half was obtained from Canada under the Agreement of Co-operation signed with that country in the year 1963.

The House will be glad to know that the control system of the reactor was built in India by the Electronics Corporation of India Limited, a Public Sector Corporation under the Department of Atomic Energy.

As the House is aware, the first nuclear power station was the Tarapur Station which supplies electricity to the States of Maharashtra and Gujarat. The Rajasthan Station will form a part of the proposed northern grid so that its power is available to the States located in this grid. The Government is actively considering the modalities of distribution of this power in a manner which permits its most efficient and economic use in this region.

I am sure that the House will join me in congratulating the staff of the Department of Atomic Energy who have worked sincerely and with single-minded devotion to bring this project to fruition and in conveying our gratitude to the Government of Canada for the assistance they have rendered us in this project of national importance.

13.34 hrs

COMPANIES (AMENDMENT) BILL*

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 11-8-72.